



2026:ABC:1940

**HIGH COURT OF JUDICATURE AT ALLAHABAD**

**PUBLIC INTEREST LITIGATION (PIL) No. - 2123 of 2025**

Ajay

.....Petitioner(s)

Versus

State Of Up And 5 Others

.....Respondent(s)

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|---------------------------|---|---------------------------|
| Counsel for Petitioner(s) | : | Ramesh Chandra            |
| Counsel for Respondent(s) | : | C.S.C., Sunil Kumar Singh |

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**Court No. - 55**

**HON'BLE CHANDRA KUMAR RAI, J.**

1. Heard Mr. Ramesh Chandra, learned counsel for the petitioner, Mr. Anjani Kumar Chaurasia, learned Additional Chief Standing Counsel for the State-respondents and Mr. Sunil Kumar Singh, learned counsel for the respondent- Gaon Sabha.

2. The instant petition has been filed for the following relief:

*"i. issue a writ, order or direction in the nature of mandamus directing the respondent no.4 to decide the proceeding of Case no.15290 of 2024, Computerized Case No.T202411730615290 (L.M.C. Basapur vs. Manoj), under Section 67 of U.P. Revenue Code, 2006, which is pending in the Court of Tahsildar Dhaulana, District- Hapur."*

3. In compliance of the order of this Court, personal affidavit has been filed stating that proceeding under Section 67 of U.P. Revenue Code, 2006 has already been registered against the private respondent no.6 and the same shall be decided in accordance with law.

4. Considering the fact that the proceeding under Section 67 of U.P. Revenue Code, 2006 is pending before Tahsildar against the respondent no.6, the instant public interest litigation is finally disposed of directing respondent no.4 / Tahsildar to decide the aforementioned proceeding under Section 67 of U.P.

Revenue Code, 2006 expeditiously after affording proper opportunity of hearing to the parties.

**(Chandra Kumar Rai,J.)**

**January 6, 2026**

Rameez